

technology from overseas ; and

(c) if so, the name of the countries agreed to supply technology together with the term and conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The Railways are acquiring latest technology for manufacture of (i) 6000 HP

3 Phase AC Electric locomotives (ii) Fuel efficient Modern 4000 HP diesel locomotives (iii) Modern light weight coaches.

(b) Yes, Sir.

(c) The contracts have been signed for transfer of technology to the Indian Railways over a period of 10 years as per details tabulate below :

| Item                                       | Collaborator | Price for technology transfer                            |
|--|--------------|--|
| 6000 HP 3 Phase AC Electric Locos          | Switzerland  | Swiss Francs 9.2 Million<br>+Deutsche Marks 10.2 Million |
| Fuel Efficient Modern 4000 HP Diesel locos | U.S.A.       | Us \$ 17.5 milln.  |
| Modern light weight coaches                | Germany      | Deutsche Marks 20.8 milln.                               |

#### **Circular Railway**

388. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware about the missing link between Princep Ghat and Majerhat of Circular Railway, Calcutta ;

(b) whether Planning Commission has asked to construct elevated track alongwith construction of double line and electrification of the entire route of Circular Railway a long back ;

(c) if so, whether the Railways have conducted the survey about the expenditure ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) to (e). Single line, non-electrified Circular Railway from Dum Dum to Princep Ghat has already been commissioned for commuter traffic. As directed by Planning Commission, its extension to Majerhat and also doubling and electrification of the entire length will be considered on finalisation of a fresh Techno-Economic Report and Cost Benefit Analysis Study at present in hand. The detailed cost of the project will be available after the completion of the study.

#### *[Translation]*

#### **Illegal Possession of Government Accommodation**

389. SHRI LALIT ORAON : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of government accommodations under unauthorised occupation as on November 1, 1995 and the name of persons occupying them and the outstanding rent against them ; and

(b) the details of action taken by the Government to get the quarters vacated from unauthorised occupancy ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) A list of 391 unauthorised occupants as on 31.5.95, filed before the Supreme Court in response to its order dated 27.4.95 in Writ Petition No. 585/94 is enclosed as *Statement*. This list is being updated as a continuous process. Information with regard to unauthorised occupants as on 1.11.95 and the outstanding rent against them is being compiled and will be laid on the Table of the House.

(b) Action is being taken to evict unauthorised occupants on the basis of orders of the Supreme Court. Efforts have also been intensified for eviction under the Public Premises (Eviction of Unauthorised Occupants) Act. 2033 cases have been filed before the Estate Officer since 1.1.95 and are at various stages of the proceedings. 911 unauthorised occupants have been evicted/houses got vacated since 1.1.95.